

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 207 OF 2025 / EZ**

IN THE MATTER OF:

Jana Kalyan Samiti

...Applicant

VERSUS

Bhubaneswar Municipal Corporation
& Others

...Respondents

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By the Respondent No.7

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.7
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Bhubaneswar Municipal Corporation
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**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.7 IN COMPLIANCE TO ORDER
DTD.01.12.2025 OF THIS HON'BLE TRIBUNAL.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.7 Board and, as such, am well-acquainted with the facts



23 FEB 2026

and circumstances with the case and competent to swear this affidavit.

2. That I have gone through the averments made in the OA and understood the contents thereof.
3. That in this OA, the applicant has challenged the setting up of a Micro Composting Plant within B/1, Bharatpur, GA Colony of Bhubaneswar Municipal Corporation (BMC) on the ground that the establishment of the same is in violation of the provisions of the Solid Waste Management Rules, 2016.
4. That the parawise reply to the OA are given below:
5. That as regards the averments made in para-1 & 2 of the OA, the R.No.7 Board has no comments to offer as it is a matter of records.
6. That as regards the averments made in para-3 of the OA, the same is relating to land allotments matters by the General Administration (G.A.) Deptt. which is within the domain of General Administration and Public Grievance Deptt. as well as Revenue & Disaster



Management Deptt. of the State Government, who have been impleaded as R-8 and R-4 respectively. Therefore the Board has no comments to offer.

7. That as regards the averments made in para-4 of the OA, it is humbly submitted that it relates to infrastructure development activities undertaken by G.A. Deptt., Govt. of Odisha and Bhubaneswar Development Authority (BDA) and the Board has no comments to offer. The applicant has also impleaded the G.A. Deptt. and BDA as R.No.8 & 11 respectively.
8. That as regards the averments made in para-5 of the OA, it is humbly submitted that Er. Soumendra Mohanty, Dy. Env. Engineer and Sri Soumya Ranjan Mallick, Asst. Env. Scientist, Regional Office, Bhubaneswar of the R-7 Board has carried out inspection on dtd.07.02.2026 at 11:30 AM in the presence of Deputy Commissioner (Sanitation) and other technical staff of BMC (R-1) and submitted the report indicating therein that the Micro-Composting Centre (MCC) and Materials Recovery Facility (MRF) are located in proximity to residential plots



in the B-1 G.A. colony area of Bharatpur. The residential houses are situated at distance ranging from approximately 90 - 100 meters from the facility of boundary. Copy of inspection report along with its enclosure is annexed to this affidavit and marked as ANNEXURE - R7/1 Colly.

9. That as regards the averments made in para-6 of the OA, it is found during inspection by the officials of the Board (copy of which has been annexed as Annexure-R7/1 Colly) that physical verification of the distance between MCC/MRF and the nearest residential houses was conducted and it was observed that residential houses are situated at distance ranging from approximately 90 - 100 meters from the facility of boundary. The above facility is located in a residential colony. Public parks, community spaces, and water supply connections are present within the 200-meter radius aerial distance.
10. That as regards the averments made in para-7 of the OA, it is humbly submitted that the issue of blockage of



sewerage lines due to construction activity is a matter falling within the domain of BMC (R-1) and BDA (R-11).

11. That as regards the averments made in para-8 of the OA, it is humbly submitted that the methodology adopted by BMC for establishing the MCC/MRF facility is a matter within the domain of R-1.

12. That as regards the averments made in para-9 of the OA, it is humbly submitted that during inspection conducted on 07.02.2026 this aspect has been dealt in and the following observations were made:

(a) Presence of flies, mosquitoes, was observed at the waste storage and processing areas.

(b) No mechanical or chemical odour control system (such as bio-filters, misting systems, odour neutralizers) was installed at the site.

13. That as regards the averments made in para-10 of the OA, it is humbly submitted that during inspection on 07.02.2026 the representative of BMC present during



inspection were requested to produce the documents such as

- Record of Rights (RoR) showing current kissam classification
- Certificate from Revenue authorities/Tahasildar regarding nature of land (forest/non-forest)
- Forest clearance certificate, if applicable

But the same have not been provided to the Inspecting Officers for which a letter has been issued on 12.02.2026 by the Regional Officer, Bhubaneswar of the R-7 Board to the R-1, which is yet to be responded. Copy of letter dtd.12.02.2026 has already been enclosed in the inspection report at Annexure-R7/1 Colly.

14. That as regards the averments made in para-11 of the OA, it is humbly submitted that during the inspection conducted on 07.02.2026, it was observed that:

- i. Two (2) Micro Composting Centre units have been established at the site, each having design capacity of 5 Metric Tons Per Day (TPD).



- ii. The total combined capacity of both MCC units is 10 TPD.
- iii. Additionally, one (1) Materials Recovery Facility (MRF) unit having design capacity of 10 TPD has been established at the same site.
- iv. The combined waste handling capacity of MCC and MRF is 20 TPD.

As per Rule 15(y) of the Solid Waste Management Rules, 2016, operators of waste processing and disposal facilities exceeding 5 TPD capacity shall make an application to the State Pollution Control Board for grant of authorization.

Further, as per Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, consent from the State Pollution Control Board is mandatory for establishment and operation of any facility likely to discharge sewage/trade effluent or emit air pollutants.



The facility at Bharatpur is operating by the R-1 without obtaining:

- Authorization under Rule 16 of SWM Rules, 2016 from Odisha State Pollution Control Board.
- Consent to Establish (CTE) under Water and Air Acts from Odisha State Pollution Control Board
- Consent to Operate (CTO) under Water and Air Acts from Odisha State Pollution Control Board.

It is further humbly submitted that the combined capacity of the facility (10 TPD for MCC + 10 TPD for MRF = 20 TPD total) clearly exceeds the 5 TPD threshold, and therefore authorization and consents are mandatorily required for these facilities.

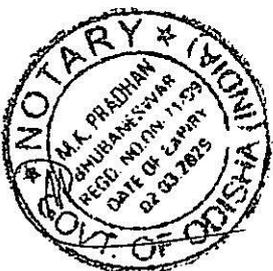
15. That as regards the averments made in para-12 of the OA, it is humbly submitted that during the inspection, it was observed that a total of 43 vehicles is deployed for waste collection from the covered wards (Ward Nos. 22, 23, 24, and 29). Noise monitoring was conducted on dtd



13.02.2026 at different locations within and outside the MCC and MRF area from 9:45 AM to 10:20 AM and from the report it is revealed that Noise level is exceeding the prescribed standard during day time at Residential Areas as per Noise Pollution (Regulation and Control) Rules, 2000. A copy of the ambient noise monitoring report is annexed to this affidavit and marked as ANNEXURE - R7/2.

This is a matter of operational management falling within the domain of R-1. However, compliance with ambient noise standards prescribed under the Noise Pollution (Regulation and Control) Rules, 2000 is to be enforced by the district administration and police personnel declared as the Authority as per Notification dtd.12.02.2002 of the Forest & Environment Deptt. Govt. of Odisha. A copy of the Notification dtd.12.02.2002 is annexed to this affidavit and marked as ANNEXURE - R7/3.

16. That as regards the averments made in para-13 of the OA, it is humbly submitted that the copy of



representation dtd.07.05.2021 annexed as Annexure-2 of the OA has been submitted to the R-1 and therefore, the R-7 Board has no comments to offer.

17. That as regards the averments made in para-14 of the OA, it is humbly submitted that the representation dtd.07.06.2021 referred to in this para and annexed as Annexure-3 of the OA has been made to the R-1 and as such the Board has no comments to offer.
18. That as regards the averments made in para-15 of the OA, it is humbly submitted that the letter dtd.03.09.2025 referred to in this para and annexed as Annexure-4 of the OA has been made to the R-10 i.e. Deputy Director General of Forest MOEFCC and therefore the R-7 Board has no comments to offer.
19. That as regards the averments made in para-16 of the OA, it is humbly submitted that the representation dtd.23.10.2025 referred to in this para which has been annexed as Annexure-5 of the OA has been made to the



Chief Minister, Govt. of Odisha and as such the Board has no comments to offer.

20. That as regards the averments made in para-17 of the OA, it is humbly submitted that the R-7 Board has not received a copy of the report as alleged in the para.
21. That as regards the averments made in para-18 of the OA, it is humbly submitted that during inspection on dtd.07.02.2026, it was verified that the MCC and MRF are near to residential plots. Residential houses are situated at distances ranging from approximately 90-100 meters from the facility boundary. Copy of the inspection report has already been annexed to this affidavit as Annexure-R7/1 Colly.

The Notification of the buffer zone for solid waste processing and disposal facility of more than 5 TPD is under the ambit of H&UD Department, Govt. of Odisha.

22. That as regards the averments made in para-19 of the OA, it is humbly submitted that



- i. The facility is operating without valid Consent to Establish (CTE) and Consent to Operate (CTO) from Odisha State Pollution Control Board.
- ii. The facility has not obtained authorization from OSPCB under Rule 16 of SWM Rules, 2016 despite having capacity exceeding 5 TPD.
 - MCC: 2 units x 5 TPD = 10 TPD
 - MRF: 1 unit x 10 TPD = 10 TPD
 - **Total: 20 TPD**
- iii. MCC and MRF are not covered under Schedule I of SWM Rules, 2016:
 - Schedule-I of Solid Waste Management Rules, 2016 deals with "Criteria for Sanitary Landfills" and prescribes specific distances (100m from river, 200m from pond/highway/ habitation/water supply well, 20km from airports) exclusively for landfill sites used for final disposal of waste.
 - MCC (Micro Composting Centre) and MRF (Material Recovery Facility) are processing/ treatment facilities, not landfill/disposal sites.

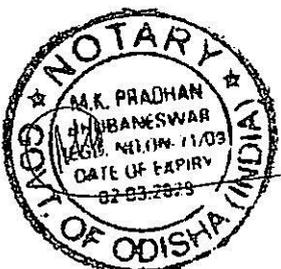


- Therefore, Schedule I siting criteria donot apply to MCC/MRF facilities. The distances cited by applicant (200m from habitation, pond, public park, water supply) pertain specifically to landfill sites under Schedule I and is applicable to processing facilities like MCC/MRF.

iv. The factual position of the land can be clarified by the General Administration Department and Housing & Urban Development Department, Govt. of Odisha.

23. That as regards the averments made in para-20 of the OA, it is humbly submitted that during the joint inspection conducted on 07.02.2026, the following were verified:

- a) No mechanical or chemical odour control system (such as bio-filters, misting systems, odour neutralizers) was installed at the site.
- b) Noise monitoring was conducted on dtd 13.02.2026 at different locations within and outside the MCC and MRF area from 9:45 AM to 10:20 AM and from the report it is revealed that Noise level is exceeding the prescribed standard during day time



at Residential Areas as per Noise Pollution (Regulation and Control) Rules, 2000. The copy of Ambient Noise Monitoring Report has already been annexed as Annexure-R7/2 to this affidavit.

24. That as regards the averments made in para-21 of the OA, it is humbly submitted that the R-7 Board has no comments to offer.

25. That as regards the averments made in para-22 of the OA, it is humbly submitted that the population data cited by the applicant appears to be based on 2011 Census. During the inspection, it was verified that:

a. The MCC/MRF facility at Bharatpur caters to waste from Ward Nos. 22, 23, 24, and 29 (not Ward No. 49 as mentioned by applicant).

b. The combined capacity of the facility is:

- MCC: 10 TPD
- MRF: 10 TPD
- Total: 20 TPD



- c. A total of 43 vehicles are deployed for waste collection from these wards.

The adequacy or inadequacy of the facility capacity in relation to actual waste generation is a matter of planning and design falling within the domain of BMC.

However, vide letter dated 12.02.2026, this office had requested BMC to provide:

- Population served by the facility
- Expected waste generation
- Actual daily waste handled
- Records of daily waste intake and processing

BMC has not communicated any reply to the letter. Therefore, the actual waste generation and adequacy of capacity could not be verified.

26. That as regards the averments made in para-23 of the OA, it is humbly submitted that:

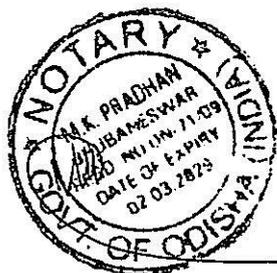
- a. During the present inspection conducted on 07.02.2026, the factual position was physically verified:



- Two (2) MCC units, each of 5 TPD capacity =
Total 10 TPD
 - One (1) MRF unit of 10 TPD capacity
 - Combined capacity: 20 TPD
- b. As per Rule 16 read with Rule-15(y) of SWM Rules, 2016, authorization from SPCB is mandatory for facilities exceeding 5 TPD capacity.
- c. However, it is clear that the combined capacity (10 TPD for MCC + 10 TPD for MRF = 20 TPD total) exceeds the 5 TPD threshold, and therefore authorization and consents are mandatorily required.

27. That as regards the averments made in para-24 of the OA, it is humbly submitted that during the inspection conducted on 07.02.2026:

- a. Distance from habitation: Residential houses are situated at distances ranging from approximately 90-100 meters from the facility boundary (not 10 meters as alleged).



- b. The facility is operating without valid Consent to Establish, Consent to Operate, and Authorization from OSPCB.
 - c. Leachate management: The complete MCC &MRF area is concrete. There is no scope of leachate percolation into the groundwater. The leachate is collected in a pit.
28. That as regards the averments made in para-25 to 27 of the OA, it is humbly submitted that the R-7 Board has no comments to offer as these are the matter of records.
29. That as regards the averments made in para-28 of the OA, it is humbly submitted that in the present case:
- a. No application for authorization has been received from Bhubaneswar Municipal Corporation for the MCC/MRF facility at Bharatpur.
 - b. Consequently, no authorization has been issued by this Board.



30. That as regards the averments made in para-29 of the OA, it is humbly submitted that Rule 19 of the Solid Waste Management Rules, 2016 mandates that:

Rule 19(1): The department in-charge of allocation of land shall provide suitable land and notify such sites.

Rule 19(3): The operator shall obtain necessary approvals from SPCB.

Rule 19(6): The operator shall submit annual report in Form III to SPCB and local body.

In the present case:

- a. There is no information with the R-7 Board regarding formal notification of the site has been made under Rule 19(1).
- b. No approvals have been obtained from SPCB under Rule 19(3).
- c. No authorization has been obtained for the facility and no annual returns has been submitted to Board.

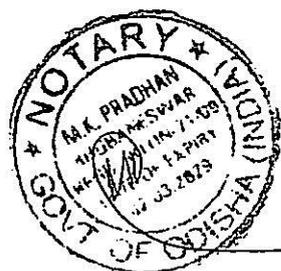


31. That as regards the averments made in para-30 of the OA, it is humbly submitted that the Schedule I of the SWM Rules, 2016 is titled "Criteria for Sanitary Landfills" and lays down siting criteria specifically for landfill sites meant for final disposal of waste.

The facility at Bharatpur is a Micro Composting Centre and Material Recovery Facility for processing of municipal solid waste, and not a landfill site for final disposal.

MCCs and MRFs are covered under the general obligations of local bodies and facility operators read with Schedule II (processing and treatment standards), not under Schedule I, because they are not landfill facilities for final disposal but decentralized waste processing/segregation units.

Therefore, the Schedule I landfill siting distances (such as 200m from habitations) relied upon by the applicant are not attracted to the present MCC/MRF facility.

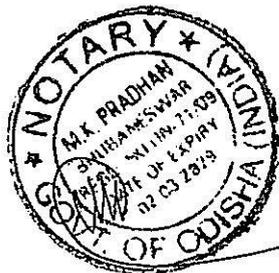


32. That as regards the averments made in para-31 of the OA, it is humbly submitted that the R-7 Board has no comments to offer.
33. That as regards the averments made in para-32 of the OA, it is humbly submitted that as per Rule 16 read with 15(y) of SWM Rules, 2016, operators of waste processing facilities exceeding 5 TPD capacity shall submit application in Form I to SPCB for grant of authorization.

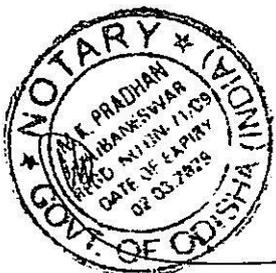
The application should be accompanied by various documents including:

- Site clearance from local body
- Consent to Establish
- Agreement between municipal authority and operating agency
- Details of methodology and operational details
- Measures for pollution control
- Worker safety measures

In the present case:



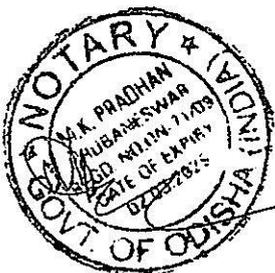
- a. No application in Form I has been submitted by BMC to this Board for the Bharatpur MCC/MRF facility.
 - b. Consequently, no authorization has been issued by this Board.
 - c. Vide letter dated 12.02.2026, this office had requested BMC to provide these documents. BMC has not communicated any reply.
34. That as regards the averments made in para-33 of the OA, it is humbly submitted that as per Rule 16 of SWM Rules, 2016, authorization can be issued only after receipt of application in Form I from the local body or operator.
- a. No application for authorization has been received from Bhubaneswar Municipal Corporation for the MCC/MRF facility at Bharatpur.
 - b. In the absence of application, authorization cannot be issued.



Monitoring:

In the present case, since no authorization has been issued and the facility is operating in unauthorized manner, regular monitoring as envisaged under Rule 16(4) has not been conducted.

35. That as regards the averments made in para-34 of the OA, it is humbly submitted that during inspection it was found that all staffs were provided with
- Personal protective equipment (gloves, masks, boots, uniforms)
 - Regular health check-ups
 - Safe drinking water and sanitation facilities
 - Training on occupational safety
36. That as regards the averments made in para-35 of the OA, it is humbly submitted that the R-7 Board has no comments to offer.
37. That the Respondent No.7 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-7112005
PH - 9437627119

X

- 38. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
- 39. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

[Signature]
DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 23rd day of February, 2026.

SWORN BEFORE ME

[Signature]
DEPONENT



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-7112005
PH - 9437627119

[Signature]
23/02/26

INSPECTION REPORT IN COMPLIANCE WITH THE ORDER DATED 17.12.2025 PASSED BY THE HON'BLE NGT, EASTERN ZONE BENCH, KOLKATA IN OA NO. 207/2025/EZ - JANA KALYAN SAMITI VS BHUBANESWAR MUNICIPAL CORPORATION & ORS.

BACKGROUND:

- Jana Kalyan Samiti filed the present Original Application before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata challenging the setting up and operation of a Micro-Composting Centre (MCC) and Materials Recovery Facility (MRF) at Bharatpur (B-1, GA Colony area) by Bhubaneswar Municipal Corporation.
- The applicant alleged that the MCC, having a processing capacity of more than 10 Metric Tons per Day, was installed and is being operated without obtaining Consent to Establish and Consent to Operate from Odisha State Pollution Control Board. Further allegations included violation of siting criteria prescribed under the Solid Waste Management Rules, 2016, particularly the requirement of maintaining 200 meters distance from human habitation, absence of buffer zone, operation on forest Kism land without forest clearance, and causing nuisance and health hazard to residents in the adjoining area.
- The Hon'ble Tribunal vide its order dated 17.12.2025 took cognizance of the matter and pleased to issue notices to all the respondents including the State Pollution Control Board, Odisha (Respondent No. 7) with a direction to file responses. The matter was listed for further consideration on 25.02.2026.
- Accordingly, in order to verify the factual position at the site and to facilitate appropriate compliance before the Hon'ble Tribunal, the Additional Commissioner, Bhubaneswar Municipal Corporation, Bhubaneswar has been requested by the Regional Officer, SPC Board, Bhubaneswar vide letter No.321, dtd.06.02.2026 to depute responsible officers along with relevant technical staffs to conduct a joint inspection of the alleged MCC/MRF facility at Bharatpur, B-1, GA Colony area on **07.02.2026 (Saturday) at 11.0 A.M** and also requested to produce certain documents which has already been reflected in the letter. A copy of the letter No.321, dtd.06.02.2026 is enclosed herewith and marked as **Enclosure-I**.

- The allegation had been raised citing that the facility has been operating on land that was allegedly earmarked for construction of Sewerage Treatment Plant (STP) as per GA Department allotment, but the same has been diverted for establishment of MCC/MRF without obtaining requisite approvals for change of land use. This couldn't be established by undersigned officials. This could only be stated by H&UD Department and GA Department, Govt of Odisha as no such documents could be produced during the time of inspection by BMC officials.

2. Compliance with Solid Waste Management Rules, 2016 - Siting Criteria:

- Schedule I of the SWM Rules, 2016 is titled "Criteria for Sanitary Landfills" and lays down distances such as 100 m from rivers and 200 m from ponds, highways, habitations, public parks and water-supply wells for landfill sites meant for final disposal of waste.
- MCCs and MRFs are covered under the general obligations of local bodies and facility operators in Rules 15 and the performance standards in Schedule II (processing and treatment standards), not under Schedule I, because they are not landfill facilities for final disposal but decentralized waste processing/segregation units.

3. Status of Forest Clearance:

- The applicant has alleged that the land is forest kissam land and no forest clearance has been obtained by Bhubaneswar Municipal Corporation for diversion of forest land for non-forestry activities.
- Regarding the allegation that the land in question is 'forest kissam' (Chhota Jungle) and that no forest clearance has been obtained, the land parcel originally belongs to the General Administration & Public Grievance Department, and its detailed kissam/status is within the domain of the General Administration Department and the Revenue & Disaster Management Department, Govt of Odisha. The Board has already sought copies of RoR, kissam classification, allotment/transfer orders from GA Department and the conclusive position on land status and change of land use to BMC but has not yet received communication from their end.

4. Capacity and Design of the Facility:

- **Installed Capacity:** As per the information gathered during inspection and from the documents available with the applicant, the facility comprises:

II. Authorization under Solid Waste Management Rules, 2016

- As per the Rule 16 (1) (e) of the Solid Waste Management Rules, 2016, every operator of a facility engaged in processing or treatment or disposal of solid waste shall make an application in Form-I to the State Pollution Control Board for grant of authorization.”
- Upon examination of Board records, it is observed that no application in Form-I has been submitted by Bhubaneswar Municipal Corporation for the MCC/MRF facility at Bharatpur.
- Consequently, no authorization under SWM Rules, 2016 has been issued by the State Pollution Control Board, Odisha for operation of the said facility.

❖ Documents Requested to BMC

- In order to verify the legality of land use , statutory approvals and compliance of the environmental norms the Regional Officer SPC Board, Bhubaneswar has requested the Additional Commissioner, BMC to submit various documents and information relating to the establishment. operation. and legal status of the MCC/MRF facility on or before 17.02.2026 vide letter No.428, dated 12.02.2026. Copy of the letter dtd.12.02.2026 is enclosed herewith and marked as **Enclosure-II**.
- However, till the date no information / response have been received from Bhubaneswar Municipal Corporation in response to the aforesaid said letter.


20/02/26
Sri. Soumya Ranjan Mallick
Asst. Environmental Scientist
RO, SPC Board, Bhubaneswar


20/02/26
Soumendra Nath Mohanty
Dy. Environmental Engineer
RO, SPC Board, Bhubaneswar

Tele: 0674- 2973126
E-mail : rospcb.bhubaneswar@ospcboard.org
Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Plot No.-B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po-KIIT, Bhubaneswar -751024

No. 321 / RO/MISC/466 Dt. 06-02-2026
Through E-Mail/Speed Post

To
The Additional Commissioner
Bhubaneswar Municipal Corporation
Bhubaneswar

Subject: Joint inspection of alleged site of MCC and MRF at Bharatpur (B-1, GA Colony area) on 07.02.2026 (Saturday) in compliance with directions of Hon'ble NGT, Eastern Zone Bench, Kolkata in OA No. 207/2025/EZ – Intimation regarding.

Ref:

1. Order dated 17.12.2025 of Hon'ble NGT, EZB, Kolkata in OA No. 207/2025/EZ, Jana Kalyan Samiti v. BMC & Ors.
2. Original Application, pleadings and annexures in OA No. 207/2025/EZ.

Sir,

In inviting a reference to the subject cited above, it is stated that the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in OA No. 207/2025/EZ has, inter alia, taken cognizance of allegations regarding siting and operation of a Micro Composting Centre (MCC) and associated solid waste facilities at Bharatpur (B-1, GA Colony area) by Bhubaneswar Municipal Corporation, including issues of buffer distance, forest kissam land use, and absence of Consent to Establish/Operate and authorisation under Solid Waste Management Rules, 2016. The matter has been directed to be listed on 25.02.2026 for further consideration.

To ascertain the factual position at site and to facilitate appropriate compliance before the Hon'ble Tribunal, it has been decided to carry out an inspection of the alleged MCC/MRF site at Bharatpur on 07.02.2026 (Saturday) at 11:30 A.M jointly with representatives of Bhubaneswar Municipal Corporation.

You are, therefore, requested to kindly depute the responsible Officer with relevant technical staff to remain present at the site on the above date and time along with the following documents in original/attested copy:

1. Sanction orders, administrative approvals and DPR/layout plan relating to establishment of MCC/MRF at Bharatpur (B-1, GA Colony).
2. Copies of land records (RoR, kism details, allotment/transfer orders from GA & PG/other departments) of the plot(s) on which the MCC/MRF has been constructed.

3. Any approvals issued by competent authorities in respect of the said facility, including correspondence with Housing & Urban Development Department, GA & PG Department, BDA, MoEF&CC IRO, etc.
4. Details of design capacity, actual daily waste handled (TPD), number of wards catered, type of processes adopted (segregation, composting, storage, MRF operations) and flow diagram of operations.
5. Records relating to environmental safeguards: leachate management, storm water management, odour and vector control measures, worker safety measures including PPE distribution and training.

This may be treated as most urgent.

Encl: As Above

Yours faithfully,

J.M.P.
6/2/2026

REGIONAL OFFICER

Memo No. 322 /

Dtd. 06-02-2026 /

Copy forwarded to Deputy Commissioner (Sanitation), BMC for your kind information and necessary action.

J.M.P.
6/2/2026

REGIONAL OFFICER

Memo No. 323 /

Dtd. 06-02-2026 /

Copy forwarded to PA to Commissioner, BMC for your kind information and necessary action.

J.M.P.
6/2/2026

REGIONAL OFFICER

In view of the above, and considering that the matter is listed for hearing before Hon'ble NGT, Eastern Zone Bench, Kolkata on 25.02.2026, you are requested to urgently supply the information and documents to this office on or before 17.02.2026. The above information and documents are essential to enable the State Pollution Control Board to prepare an appropriate factual report and compliance status before the Hon'ble Tribunal.

In case any of the documents/approvals mentioned above have not been obtained, a specific statement to that effect along with reasons may please be furnished.

Yours faithfully,

Ma
12/2/26

REGIONAL OFFICER

Memo No. 429 /

Dtd. 12-02-2026 /

Copy forwarded to Deputy Commissioner (Sanitation), BMC for your kind information and necessary action.

Ma
12/2/26

REGIONAL OFFICER

Memo No. 430 /

Dtd. 12-02-2026 /

Copy forwarded to PA to Commissioner, BMC for your kind information and necessary action.

Ma
12/2/26

REGIONAL OFFICER

E-mail: rospcb.bhubaneswar@ospcbboard.org
Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVT. OF ODISHA]
Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024.

TEST REPORT

(AMBIENT NOISE LEVEL MONITORING RESULTS)

1. Report No. : AN/01/February/2026
2. Date : 13.02.2026
3. Sample Submitted By : Er. S. N. Mohanty, DEE & Sri S.R.Mallick, AES
4. Reference Letter No. : 682, Dt-16.01.2026
5. Date of sampling. : 13.02.2026 (9.45 AM - 10.20 AM)
6. Date of sample receipt : 13.02.2026
7. Analysis Results:
(Attach separate sheet if necessary)

Ambient Noise Level Monitoring in and around of Wealth Centre, Bharatpur, BMC, Bhubaneswar		Parameters (with Unit)	
Method No.* of Analysis		Noise level in dB(A) Leq	
		IS-9989 (RA-2008)	
Sl. No.	Noise Level Monitoring Location	Noise level in dB(A) Leq	
		Back ground Noise Level before entry of Vechile	Ambient Noise Level after entry of Vechile
1.	Ambient Noise Level inside Premises Wealth centre	51.8	66.2
2.	Ambient Noise Level In front of Wealth Centre	57.8	67.9
Ambient Noise Level Standard in Residential Area In Day Time		55	

Signature Of
Analyst.

AES

REGIONAL OFFICER

The Orissa Gazette



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No. 290 CUTTACK, SATURDAY, MARCH 2, 2002/MAGHA 11, 1923

FOREST AND ENVIRONMENT DEPARTMENT
NOTIFICATION

The 12th February 2002

S. R. O. No. 215/2002—In exercise of the powers conferred by clause (c) of rule 2 of the Noise Pollution (Regulation and Control) Rules, 2017, the State Government do hereby designate the District Magistrates, the Additional District Magistrates, the Subdivisional Magistrates, the Superintendent of Police, the Additional Superintendent of Police, the Deputy Superintendent of Police and the Subdivisional Police Officers of the concerned districts and Subdivisions, respectively as the "authority" for maintenance of a noble air quality standards in respect of noise.

[No. 2849—ENV-I-10/2000-F.&E.]

By order of the Governor

A. S. SARANGI

Principal Secretary to Government